

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 14th December, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

12 hrs.

BUSINESS OF THE HOUSE

Shri Gadgil (Poona Central): May I raise one question? I want to know when the 2½ hour discussion about the grievances of the Insurance Corporation employees will be taken up.

Shri N. C. Chatterjee (Hooghly): You may remember that a promise was given that such a debate will take place.

Mr. Speaker: We will find out.

Shri Sadhan Gupta (Calcutta South-East): I have given notice of that among others for discussion. You know that last session....

Mr. Speaker: Let the hon. Minister be present here. He is not here now.

An Hon. Member: He is there now.

Shri Gadgil: Our anxiety is that some time must be found out for this debate before we adjourn because it is the first nationalised venture of the kind and we are anxious that nothing should be done so as to prejudice this major issue. That is the reason why many of us are anxious to have some discussion over this.

The Minister of Finance and Iron, and Steel (Shri T. T. Krishnamachari): I am in the Chair's hands. If the Chair wants me to be present at any time, my services are at the Chair's disposal. But there is only one fact. I suppose hon. Members will speak and I shall be certainly prepared to listen to the debate. Whether I am able to contribute to the debate will depend on the circumstances.

Mr. Speaker: Hon. Members are aware that the hon. Minister of Parliamentary Affairs said that certainly some time will be provided for it in the coming week, and I will certainly put it down some day next week.

Shri T. T. Krishnamachari: It was mentioned to me just this morning whether on the 17th the time 5-30 to 7-30 would suit me—I do not know how it emanated. So far as I am concerned, any time will suit me.

Mr. Speaker: Let us keep it on Monday, but I will find out if it can be on Monday. I shall consult the hon. Minister of Parliamentary Affairs also about it.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th December, 1956, agreed without any

[Secretary]

amendment to the Motor Vehicles (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 29th November, 1956."

- (ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 11th December, 1956."

PRESS COUNCIL BILL

Secretary: Sir, I lay the Press Council Bill, 1956, as passed by Rajya Sabha, on the Table of the House.

PETITION RE. SADHUS AND SAN-YASIS (REGISTRATION AND LICENSING) BILL

Secretary: Sir, under rule 179 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M.P. in the House on the 27th July, 1956.

STATEMENT

Petition in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M. P., in the House on the 27th July, 1956.

Petition No.	Number of Signatories	District or town	State
78	1	Tirunelveli District	Madras

ESTIMATES COMMITTEE

THIRTY-FOURTH REPORT

श्री बी० गी० मेहता (गोहिलवाड़) : अध्यक्ष महोदय, मैं पखिहून मंत्रालय के सम्बन्ध में प्राक्कलन समिति की चौतीसवीं रिपोर्ट पेश करना हूँ।

KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

TERRITORIAL COUNCILS BILL**

The Minister of Home Affairs (Pandit G. B. Pant): May I request you, Sir, to take up item No. 10, which relates to the introduction of another Bill also?

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**Published in the Gazette of India Extraordinary Part II-Section 2, dated, 14th December, 1956, pp. 1120-46.